COUNCIL OF STATES

Monday, 28th July 1952

The Council met at a quarter past eight of the clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

SHRI B. RATH: Sir, questions Nos. 39, 40 and 51 all relate to one and the same subject. Therefore, may I request you to give permission to me to put all these three questions together so that they may be answered all together and there will be less of supplementaries?

Mr. CHAIRMAN: They are generally put one after the other. He may now put his question No. 39.

IMPORT PERMITS

- *39. SHRI B. RATH: Will Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) if one Eastern Mercantile Corporation had applied for and obtained import permits during the years 1950 to 1952;
- (b) if so, when such applications were made and when they were issued.
- (c) who were the persons who applied for such permits; and
- (d) what were the articles and the quantity thereof for which such permits were granted?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISH-NAMACHARI): (a) to (d). A list of all import licences issued is published by the Chief Controller of Imports and is also circulated to Chambers of Commerce, etc. No separate record is maintained of particulars relating to individual firms.

SHRI B. RATH: Then, may I know whether, with reference to this firm, Government cannot give us any specific reply?

SHRI T. T. KRISHNAMACHARI: No separate records are maintained of particulars relating to individual firms, by Government.

SHRI S. MAHANTY: Sir, what we want to know is whether the hon. Minister cannot provide us with the particulars requested for.

SHRI T. T. KRISHNAMACHARI: Once again I repeat that in the office of the Chief Controller of Imports no records are maintained of licences given to individual firms. The practice is, as soon as a licence is granted, the notification is published in the Chief Controller's office and also in the various Joint Chief Controllers' and Deputy Chief Controllers' offices all over India and copies of these notifications are sent to Chambers of Commerce etc. Records are not kept on the basis of applications by individual firms.

SHRI B. RATH: Which are the Chambers of Commerce to which this information is being sent?

SHRI T. T. KRISHNAMACHARI: All the Chambers of Commerce.

SHRI B. RATH: All means how many?

SHRI T. T. KRISHNAMACHARI: I would like to have notice.

SHRI S. MAHANTY: Sir, the question is whether the hon. Minister would not procure the information and provide it to us.

SHRI T. T. KRISHNAMACHARI: As I have already said, we do not keep any records of individual firms, and it is very difficult for us to procure this information.

SHRI B. RATH: Does not the Government keep any record as to the permits for imports granted to vidual firms?

SHRI T. T. KRISHNAMACHARI: I have no further information.

IMPORT LICENCES GRANTED TO EASTERN MERCANTILE CORPORATION

*40. SHRI S. MAHANTY: Will the 27 CS Deb.